

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.25
I.A.Nos.479/2022, 97/2024 in
C.P.(IB)No.155/BB/2022

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Mr. Dhruva Talwalkar ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mrs. P. Chithra Nirmala
For the Respondent : Appeared

ORDER

I.A.No.97/2024:

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. Ld. Counsel for the Applicant submits that they have filed the rejoinder through e-filing and requests time to file physical copy of rejoinder. Therefore, three days' time is granted to the Applicant to file physical copy of rejoinder.
3. List the case with IAs on **05.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi